

under sub-section (1) of Section 619-A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Corporation. [Placed in Library, see No. LT-1480/67.]

of India dated the 5th August, 1967. [Placed in Library, see No. LT-1379/67.]

- (2) to lay on the Table a copy each of the following Reports under sub-section (1) of section 619-A of the Companies Act, 1956 :—

ORDINANCES UNDER ARTICLE 123(2)(A) OF THE CONSTITUTION

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH) : I beg to lay on the Table a copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution :—

- (1) The Taxation Laws (Amendment) Ordinance, 1967 (No. 5 of 1967, promulgated by the President on the 14th September, 1967.
- (2) The Essential Commodities (Amendment) Ordinance, 1967 (No. 6 of 1967) promulgated by the President on the 16th September, 1967.
- (3) The Court-Fees (Delhi Amendment) Ordinance, 1967 (No. 7 of 1967) promulgated by the President on the 7th October, 1967.
- (4) The Essential Commodities (Second Amendment) Ordinance, 1967 (No. 8 of 1967) promulgated by the President on the 21st October, 1967. [Placed in Library, see No. LT-1481/67.]

NOTIFICATIONS UNDER NAVY ACT

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI B. R. BHAGAT) : I beg (1) to re-lay on the Table a copy each of the following Notifications under section 185 of the Navy Act, 1957 :—

- (i) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations 1967, published in Notification No. S.R.O. 17/E in Gazette of India dated the 7th July, 1967. [Placed in Library, see No. LT-1112/67.]
- (ii) The Navy (Disposal of Private Property) (Amendment) Regulations, 1967, published in Notification No. S.R.O. 257 in Gazette

(i) Annual Report of the Bharat Earth Movers Limited, Bangalore for the year 1966-67 along with the Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. LT-1482/67.]

(ii) Annual Report of the Bharat Electronics Limited, Bangalore for the year 1966-67 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. LT-1483/67.]

(iii) Annual Report of the Hindustan Aeronautics Limited, Bangalore for the year 1966-67 along with the Audited Accounts and the Comments of the Comptroller and Auditor General thereon. [Placed in Library, see No. LT-1484/67.]

DELHI SALES TAX (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to relay on the Table a copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F. 4(33)/62-Fin. (E)(I) in Delhi Gazette dated the 19th July, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi. [Placed in Library, see No. LT-1289/67.]

FLOOD SITUATION IN THE COUNTRY

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a statement on the flood situation in the country. [Placed in Library, see No. LT-1486/67.]

COAL MINES PROVIDENT FUND AND BONUS SCHEME ACT

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOY-